
(2021) 07 MAN CK 0018
In the Manipur High Court
Case No : Review Petition 4 Of 2011

Laishram Biramangol Singh	Vs	APPELLANT
State Of Manipur		RESPONDENT

Date of Decision : 15-07-2021

Acts Referred:

Citation : (2021) 07 MAN CK 0018

Hon'ble Judges : KH. Nobin Singh, J

Bench : Single Bench

Advocate : S. Biswajit Meitei, S. Haokip, H. Tarunkumar

Final Decision : Allowed

Judgement

KH. Nobin Singh, J

Pursuant to the order dated 23-03-2021 passed by this court allowing the application being M.C.(Rev.Petn.) No.6 of 2021 and in compliance thereof, the learned counsel appearing for the review petitioners has filed the amended cause title.

Let notice be issued to the respondents, returnable on 29-07-2021.

So far as the respondent Nos. 6 and 7 are concerned, since Shri H. Tarunkumar, learned Advocate has accepted notice on their behalf, no formal

notice is called for in respect of them. As regards the respondent Nos.8 to 18 are concerned, it has been submitted by Shri S. Biswajit Meitei, learned

counsel appearing for the review petitioners that in view of the Covid-19 Pandemic, it may be difficult for them to serve upon the respondent Nos.8 to

18 through speed post at an early date and accordingly, he prays that he may be permitted to serve them by substituted service by way of publication

of notice in two local dailies. As a special case, his prayer is allowed and

accordingly, he is permitted to serve with the notice upon the respondent

Nos.8 to 18 by way of publication of notice in 2 (two) local dailies â?" one, in English and another, in Vernacular language.

Appropriate steps be taken by Shri S. Biswajit Meitei, learned counsel appearing for the review petitioners for service of notice upon the

respondents.8 to 18 within a week.

Shri S. Haokip, learned counsel appearing on behalf of Shri Lenin Hjam, learned Addl. Advocate General accepts notice on behalf of the respondent

No. 1 and hence, no formal notice is called for.

Shri H. Tarunkumar, learned counsel appearing for the respondents Nos. 6 and 7 is permitted to file counter by the next date.

Interim prayer will be considered on the returnable date.

Copies of this order shall be sent to the counsels appearing for the parties through their WhatsApp/e-mail.